

Tehri Garwal	1
Uttar Kashi	22
Varanasi	56
Ghaziabad	105

There were 21 sick units as on March 31, 1990 in the Bareilly division. The director of Industries, UP is reported to have issued a comprehensive circular in March, 1990 to concerned offices outlining the approach for rehabilitation of the sick units

RBI has already issued detailed guidelines for rehabilitation of Sick SSI units to all scheduled commercial banks emphasising inter-alia the need for detection of incipient sickness and taking of remedial measures. They have also suggested the measures viability norms and parameters for providing reliefs/concessions, to potentially viable sick SSI units.

IDBI(now SIDBI) also has refinance Scheme for extending rehabilitation assistance to sick SSI units through banks and State Level Financial Institutions. Under National Equity Fund set up in August, 1987, IDBI (now SIDBI) provides equity type of support upto Rs. 75,000/- for rehabilitation of potentially viable sick units in SSI sector.

[English]

**Feature Film Telecast by Delhi Door-darshan**

8432. SHRIMATI VASUNDHARA RAJE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the types of feature films being telecast by Delhi Doordarshan currently;

(b) whether the number of historical films telecast is very insignificant; and

(c) if so, the steps taken by Government to telecast historical films?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) The feature films telecast by Doordarshan have a mix of social, historical patriotic and related themes presented in an entertaining manner.

(b) and (c). Doordarshan has been showing historical films from time to time and would continue to do so as and when good films are available.

**Civil Writ Petitions in Delhi and Patna High Courts**

8433. SHRI DHARMESH PRASAD VARMA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of civil writ petitions pending during 1988 and 1989 on service matters in the Delhi and Patna High courts; and

(b) the steps Government proposed for expeditious disposals thereof?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) The pendency of civil writ petitions on service matters was as follows:-

	<i>Delhi</i>	<i>Patna</i>
1988	3072	4439
1989	3507	4989 (upto 30.6.89)

(b) Besides increasing the Judges strength, various other steps like grouping of cases involving common question of law, constitution of special benches etc. have

been taken to reduce overall pendency of cases in High courts. A Committee of 3 Chief Justices of High Courts has been constituted by the Government in January, 1989 to study the problem of arrears in courts and to suggest remedial measures.

### **Exploitation of Chrome Ore**

8434. SHRIGOPI NATH GAJAPATHI:  
Will the Minister of STEEL AND MINES be pleased to state:

(a) whether chrome ore has been considered as a strategic mineral in the public sector; and

(b) if so, the policy of Government with regard to the exploitation of this mineral?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) No, Sir.

(b) Does not arise.

### **Setting up of Hotels/Motels in Orissa**

8435. SHRI GOPI NATH GAJAPATHI:  
SHRI ANADI CHARAN DAS:

Will the Minister of TOURISM be pleased to state:

(a) the number of hotels/motels set up in Orissa during the last three years, division-wise;

(b) whether Government have any plan to set up more hotels/motels in the State during 1990-91;

(c) whether Government would provide financial assistance to the State Government to set up more hotels/motes beside the National Highways particularly on National Highway No. 5 between Bhubaneswar and

Berhampur, Jaipur town, Binja-Khetna, a tourist spot and on Puri-Konark marine drive road during the current year.

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) As per information received from the Government of Orissa, the number of hotels set up in the State during the last three years is furnished below:-

<i>Year</i>	<i>No. of Hotels</i>
1987-	7
1988	36
1989	18

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(b), (c), (d) and (e). Government does not construct hotels nor provide any financial assistance for setting up hotels/motels.

The development of Tourism is primarily the responsibility of the State Governments. However, the Ministry of Tourism in association with the Ministry of Surface Transport have a scheme for the development of Passenger-Oriented Wayside Amenities on National Highways. The Ministry of Surface Transport and Deptt. of Tourism have already sanctioned Rs. 20.28 lakhs and Rs. 7.27 lakhs for the construction of wayside amenities on National Highway No. 5 at Rameshwar.

The State Government does not have any proposal to set up hotel in Jaipur. However, the Orissa Development Corporation has set up 16 rooms accommodation at